

Central Administrative Tribunal
Principal Bench

C.P. No. 118 of 2001
in
O.A. No. 938 of 1997.

33
New Delhi, dated this the 13 November 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

P.S.Verma S/o Shri H.L.Verma
R/o Gali No.6, Old Mehrauli Road,
Raj Nagar-I, New Delhi. ... Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

Shri Methew John,
DRM, Allahabad Division,
Northern Railway, Allahabad. .. Respondent

(By Advocate: Shri B.S. Jain)

ORDER

S.R.Adige,VC(A)

Heard both sides on CP No.118/2001
alleging contumacious disobedience of the
Tribunal's order dated 24.8.2000 in OA
No.938/1997.

2. Upon R.A. No.368/2000 filed by
respondents being rejected by order dated
24.10.2000, respondents have passed a detailed,
speaking and reasoned order dated 19.12.2000
pursuant to the Tribunal's directions dated
24.10.2000.

3. Following the Hon'ble Supreme Court's
ruling in J.S.Parihar Vs. G.Duggar & ors. JT
1996(9)SC 608, the aforesaid order dated
19.12.2000 cannot be considered contemptuous, and
gives applicant a fresh cause of action which he
may assail separately in accordance with law, if
so advised.

4. Giving leave to applicant as aforesaid
the C.P. is dropped and notices are discharged.

A.Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R.Adige

(S.R. Adige)
Vice Chairman (A)

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